

33

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. No.118 OF 2004 in  
O.A. No.668 OF 2004

New Delhi, this the 20<sup>th</sup> day of May, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN**  
**HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER**

1. S.K. Saxena  
S/o Late Shri S.S. Lal.  
91, Sharda Apartment, West Enclave,  
Pitam Pura, Delhi-110034.
2. R.P. Singh,  
S/o Shri G.P. Singh,  
R/o 99, Sharda Apartment, West Enclave,  
Pitam Pura, Delhi-110034.

....Applicants

Versus

1. Union of India  
through its Secretary,  
Ministry of Defence, South Block,  
New Delhi-11.
2. Engineer in Chief,  
E-in-C's Branch,  
Army Headquarters, Kashmir House,  
DHQ, PO, New Delhi-11.
3. Director Personnel(M),  
Directorate General (Personnel/E-IB),  
Military Engineer Services,  
Engineer-in-Chief Branch,  
Army Headquarters, Kashmir House, DHQ, PO,  
New Delhi-11.
4. Secretary,  
UPSC, Shahjahan Road,  
New Delhi-11.

.....Respondents

**ORDER (BY CIRCULATION)**

**SHRI JUSTICE V.S. AGGARWAL:-**

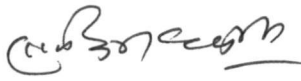
Keeping in view the earlier undertaking in O.A.1563/2000, it is a fit and appropriate case where the matter requires re-consideration. Resultantly, we allow the present application in circulation and


34

-2-

recall the order dated 12.3.2004.

2. List the O.A. on 28.6.2004.
3. The parties may be informed accordingly.

  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

  
(V.S. AGGARWAL)  
CHAIRMAN

/dkm/